The matter has been taken up through Video Conferencing (VC) using CISCO Webex on account of Covid Pandemic and in terms of directions issued in this regard from time to time by Hon'ble High Court & Hon'ble District & Session Judge RADC.

09.09.2020

## Present Online:

- Sh. Nitesh Rana, Spl. PP for ED through VC.
- Sh. Vaibhav Kumar, Adv, for A1 to A3 and A10 to A12 through VC.
- Sh. Rajnish Gaur, Adv. for A4 and A13 through VC.
- Sh. Karan Kakkar, Adv. for A9 through VC.
- Sh. Rakesh Kailash Sharma, Adv. for A5 and A14 through VC.
- Ms. Shrishti, Adv. for A6 through VC.
- Sh. Vaibhay Sharma, Adv. for A7 and A16 through VC.
- Sh. Anmol Chandan, Adv. for A9 and A18 through VC.
- Dharmender Tewari, Dogra and Parth Singh through VC.

Two applications u/s 207 Cr. PC have been filed. One by Mr. Gautam on behalf of A1 to A3. And second by Sh. Vaibhav Sharma on behalf of A7 and A16.

Ld. Counsels shall supply the copies of the applications to Sh. Nitesh Rana, Spl. PP for ED for response and reply, if any, to be filed atleast seven days in advance.

Reader shall also supply copy of the order to Sh. Nitesh Rana for record on his email.

It was stated in the last order that applications under section 207 Cr. P. C., if any, should be filed a week in advance. No application other than the above two has been filed till date. No further application u/s 207 Cr. PC shall be entertained.

Re-notify for the disposal/ compliance of the above two applications on 15.10.2020.

Anuradha Shukla Bhardwaj, Ld. CBI Judge 21 / RADC 09.09.2020

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